

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD

ORIGINAL APPLICATION NO. 127 OF 2004
ALLAHABAD THIS THE 13TH DAY OF FEBRUARY, 2004

HON'BLE MR. JUSTICE S. R. SINGH, VICE-CHAIRMAN

1. Birendra Pathak S/o B.B. Pathak
2. Brij Nath Singh S/o Chhabinath Singh
3. Sanjay Yadav S/o Mahangu Yadav
4. Narsingh S/o Nihori
5. Haldhar Yadav S/o Raja Ram.
6. Ram Sakal S/o Mangru
7. Hanker Yadav S/o Roop Chand.
8. Shanker Yadav S/o Roop Chand
9. Allauddin S/o Nijamuddin.
10. Aslam S/o Masiullah.
11. Manau S/o Masiullah.
12. Mumtaj Ahmed S/o Hafijullah.
13. Imtiaz Ahmad S/o Hafijullah.
14. Md. Ali S/o Nabi Mohammad.
15. Md. Aslam S/o Md. Umar.
16. Liaqut Ali S/o Md. Umar
17. Khurshid Alam S/o M. Hussain.
18. Abdul Ahmad S/o Motiullah.
19. Alauddin S/o Nabi Mohammad.
20. Ram Bilash Singh S/o Ram Dular Singh.
21. Shambhu Singh S/o Jainath Singh.
22. Jangbahadur S/o Chhotelal.
23. Bhola Nath S/o Jhuri
24. Rajendra Pd. Yadav S/o Bhangi Yadav
25. Manish Yadav S/o Bihari Yadav.
26. Chandrama Yadav S/o Murahu Yadav
27. Jagdish Singh S/o Manian Singh

All resident of Baburi P.O. Baburi, C/o Md. Ali Dt. Chandauli.

28. Ramayan S/o Bhhabinath.

29. R.B. Ram S/o Chhabi nath Ra, R/o Gobaria, Mughalsarai,
Chandauli.

30. Dhamendra Prasad S/o Hiraman Ram.

31. Behari Pd. S/o Chaturi Ram.

All R/o Baburi P.O. Baburi, Distt. Chandauli.

.....Applicants

(By Advocate Sri S.K. Dey and Sri S.K. Misra)

Versus

1. Union of General Manager,
N.C. Railway, Allahabad.

2. The Divisional Railway Manager,
N.C. Railway, Allahabad. Respondents

(By Advocate Shri K.P. Singh)

ORDER

The applicants have staked their claim for regularisation by means of a representation dated 08.07.2003 and the relief claimed is that the respondents be directed to consider the applicant for regular absorption against existing regular vacancies; and, to decide the said representation. In this view of the matter I am not inclined to grant time for filing CA and instead the application is disposed of with a direction to the respondent no.2 to consider and dispose of the representation (Annexure A-5) by means of a reasoned order within a period of three months from the date of receipt of a copy of this order.

2. The D.A. is finally disposed of. No Costs.

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Vice-Chairman